

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:238

ANSWERED ON:23.11.2012

TREATMENT CHARGES FOR CGHS EMPANELLED HOSPITALS

Hazari Shri Maheshwar ;Saroj Smt. Sushila;Upadhyay Seema;Verma Smt. Usha

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether various hospitals and diagnostic centres, empanelled under the Central Government Health Scheme (CGHS) for the treatment of Central Government employees, have to accept rates determined by the Government for various facilities;
- (b) whether any guidelines with regard to the treatment of a common man in hospitals and diagnostic centres are also issued by the Government so that they can charge on the lines of CGHS rates or they are left free to charge more than that;
- (c) the reasons for allowing the hospitals and other diagnostic centres free hand in providing medical facilities to the other people of the country on the higher rates in comparison to the rates determined for CGHS in the country; and
- (d) whether any guideline exist or propose to be issued by the Government with regard the treatment of common man in private Health Centres on reasonable rates?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) The hospitals and diagnostic centres empanelled under CGHS are to charge as per the package rates determined by the Government for respective treatment procedures.
- (b)to (d) Health is a state subject and it is primarily the responsibility of the State Governments concerned to have such regulatory mechanism/guidelines for treatment in their respective hospitals and diagnostic centres.

However, the Clinical Establishments (Registration and Regulation) Act 2010 has been enacted by the Central Government for evolving a guiding mechanism for overall improvement in quality of healthcare in the country. This has come into force in the states of Arunachal Pradesh, Himachal Pradesh, Mizoram & Sikkim and the Union Territories with effect from 1.3.2012. As per the Central Rules of the Act, for registration and continuation, clinical establishments should fulfill conditions like, display of the rates charged for each type of service provided and facilities available in the clinical establishment, charging the rates for each type of procedures and services within the range of rates determined by the Central Government from time to time, in consultation with the State Governments; compliance of the Standard Treatment Guidelines determined by the Central Government or the State Governmentyas the case may be/from time to time.

Once adopted by the other States, it would help the State Governments in regulating the functioning of hospitals and diagnostic centres .